

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:493

ANSWERED ON:13.08.2012

INSPECTIONS BY LABOUR COMMISSIONERS

Ganpatrao Shri Jadhav Prataprao;Yadav Shri M. Anjan Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)whether the Chief Labour Commissioner (Central) undertake regular inspections for enforcement of Act related to non-payment, under-payment of minimum wages and other facilities of labour;

(b)if so, the number of cases of non-compliance that have been detected/identified during each of the last three years and the current year, State-wise;

(c)the cases initiated under the penal provision against the defaulting employers during each of the last three years and the current year, State-wise; and

(d)the status of above the cases as on date?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a): Yes, Madam.

(b) to (d): The details of inspections conducted under Minimum Wages Act by the Officers under the Chief Labour Commissioner (Central) and the number of irregularities detected as well as prosecutions launched against the defaulting Employers, region-wise, for the last three years, 2009-10, 2010-11 and 2011-12 are given in the Statement enclosed as Annexure I, II and III, respectively.